

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 132 of 2015 &  
Appeal No. 133 of 2015**

**Dated: 18<sup>th</sup> November 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**Appeal No. 132 of 2015 & Appeal No. 133 of 2015**

**In the matter of:-**

**Atria Brindavan Power Ltd.,**

**.... Appellant (s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mr. Sridhar Prabhu  
Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Mohit Chadha  
Ms. Trisha Ray Chaudhuri for R-2  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-3 to R-4

**ORDER**

Learned counsel for other Respondent No.2 seeks three weeks time to file reply. He may file the same on or before 09.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 23.12.2015 after serving copy on the other side.

List the matter on **19.01.2016**. In the meantime, pleadings be completed.

**(T. Munikrishnaiah  
Technical Member**

Pr/vg

**(Justice Ranjana P. Desai)  
Chairperson**